

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.1245-1247/2019

IN THE MATTER OF:

State Bank of India

...Appellant

Vs

Maithan Alloys Ltd & Ors

Respondents

Mr. Sanjay Kapur and Mr. V.M. Kanan, Advocates for appellant.
Mr. Abhijit Sinha, Mr. Neeraj Kumar Gupta, Advocates for R1.

ORDER

07.01.2020-None for Respondent No.2,3 and 5. Respondent No.1 submits that he may be permitted to file the reply affidavit. Office is directed to receive the reply affidavit during the course of the day.

2. Learned counsel for the appellant submits that the notice sent to Respondent No. 4 has been returned due to incomplete address. He further seeks time to effect service on Respondent No.4. Appellant is directed to furnish the requisite process fee, alongwith correct postal address as well as email address of Respondent No.4.

3. Learned counsel for the appellant further seeks time to file rejoinder. He is permitted to file the same by 16.1.2020 with advance copy to the Respondents.

4. Let the appeal be fixed for **21.1.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/nn